

**DEPARTMENT OF AGRICULTURE AND COOPERATION,
ASSISTANT DIRECTOR (MONITORING) AND TECHNICAL
OFFICER (MONITORING) RECRUITMENT RULES, 1989**

CONTENTS

1. Short title and commencement
2. Number of the posts, classification and scale of pay
3. Method of recruitment, age limit, qualifications, etc
4. Disqualifications
5. Power to relax
6. Saving

SCHEDULE 1 :- SCHEDULE

**DEPARTMENT OF AGRICULTURE AND COOPERATION,
ASSISTANT DIRECTOR (MONITORING) AND TECHNICAL
OFFICER (MONITORING) RECRUITMENT RULES, 1989**

G.S.R. 48, dated 20th December, 1989.-In exercise of the powers conferred by the proviso to Art.309 of the Constitution the President hereby makes the following rules regulating the method of recruitment to the posts of Assistant Director (Monitoring) and Technical Officer (Monitoring) in the Ministry of Agriculture Department of Agriculture and Cooperation, namely :-

1. Short title and commencement :-

(1) These rules may be called the Department of Agriculture and Cooperation Assistant Director (Monitoring) and Technical Officer (Monitoring) Recruitment Rules, 1989.

2. They shall come into force on the date of their publication in the Official Gazette.

2. Number of the posts, classification and scale of pay :-

The number of the said post, their classification and the scale of pay attached thereto shall be as specified in Columns 2 to 4 of the Schedule annexed to these rules.

3. Method of recruitment, age limit, qualifications, etc :-

The method of recruitment, age limit, qualifications and other matters relating to the said post shall be as specified in Columns 5

to 14 of the said Schedule aforesaid.

4. Disqualifications :-

No person,-

(a) who has entered into or contracted a marriage with a person having a spouse living; or

(b) who, having a spouse living, has entered into or contracted a marriage with any person;

shall be eligible for appointment to the said post : Provided that the Central Government, may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

5. Power to relax :-

Where the Central Government is of the opinion that it is necessary or expedient so to do, it may, by order, for reasons to be recorded in writing and in consultation with the Union Public Service Commission, relax any of the provisions of these rules with respect to any class or category of persons.

6. Saving :-

Nothing in these rules shall affect reservations, relaxation of age limit and other concessions required to be provided for the Scheduled Castes, the Scheduled Tribes, Ex-Servicemen and other special categories of persons in accordance with the orders issued by the Central Government from time to time in this regard.

SCHEDULE 1

SCHEDULE

| Name of post | Number of post | Classification |
|-------------------------------------|------------------------|-------------------------|
| 1 | 2 | 3 |
| 1. Assistant Director (Monitoring). | 1 (One)* (1989) | General Central Service |
| | *Subject to variation | Group 'A' Gazetted. |
| | dependent on work- | |
| | load. | General Central Ser |
| 2. Technical Officer (Monitoring). | 1 (One)* (1989) | vice, Group 'B' |
| | * Subject to variation | Gazetted, non-minis |
| | dependent on | terial. |

| | | |
|--|-------|--|
| | work- | |
| | load. | |